

CENTRAL ADMINISTRATIVE TRIBUNAL Principal Bench New Delhi

R.A. No.285/95 in O.A.No.2212/90

New Delhi, dated the 10th January, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

- Director of Education, Delhi Administration, Old Secretariat, Delhi.
- The Administrator, Through the Chief Secretary, Delhi Administration,
 Sham Nath Marg, Delhi.
- 3. Union of India through
 The Secretary, Registrar of Education,
 Shastri Bhawan,
 New Delhi. REVIEW APPLICANTS

(By Advocate: Shri Arun Bhardwaj)

VERSUS

Shri Brij Raj Singh,
S/o late Shri Nav Nihal Singh,
R/o 1/12021, Navin Shahdara,
Delhi. RESPONDENT(S)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

(Through LRs)

We have heard Shri Arun Bhardwaj, counsel for the Review Applicants (Delhi Admn.) and LRs of the Respondents (Shri Brij Raj Singh)[Applicant in O.A. No.2212/90] on R.A. No.285/95 pressed by the Delhi Administration, seeking a correction in the judgment dated 11.11.94 in O.A. No.2212/90 Shri Brij Raj Singh Vs. Director of Education & Others.



It appears through inadvertance, in Para 6 of the said judgment the date of the impugned order of reversion was noted as 30.5.90, whereas the actual date is 22.5.89. A copy of the said reversion dated 22.5.89 is appended at Para 7-A of R.A. No.285/95 and we are satisfied that the date reversion is 22.5.89 and under circumstances the date 30.5.90 occurency in Para 6 the judgment dated ll.ll .94 in Brij Raj Singh's case (Supra) should read as 22.5.89. M.A. No.2703/95 praying for condonation of delay in filing the R.A. is allowed and the R.A. is disposed faccordingly.

A Vedor In

(Dr. A. VEDAVALLI)
Member (J)

(S.R. ADAGE Member (A

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